

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER  
And  
SHRI JAGADISH, ACCOUNTANT MEMBER**

**ITA No.7980/M/2025  
Assessment Year: 2009-10**

<b>Alka Ashok Jagtap,</b> C-304, Regency A Venue Syndicate, Murbad Road, Kalyan West, Thane-421301. <b>PAN – AHTPJ7760J</b>	Vs.	<b>The Commissioner of Income Tax (Appeals),</b> National Faceless Appeal Centre, Income Tax Department, North Block New Delhi – 110001.
(Appellant)		(Respondent)

**Present for:**

Assessee by : Shri Pritesh Jain, Ld. A.R.  
Revenue by : Shri Surendra Mohan, Sr. D.R.

Date of Hearing : 11.02.2026  
Date of Pronouncement : 11.02.2026

**O R D E R**

**Per : Narender Kumar Choudhry, Judicial Member:**

This appeal has been preferred by the Assessee against the order dated 24.09.2025, impugned herein, passed by the National Faceless Appeal Centre (NFAC)/Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2009-10.

**2.** The Ld. C.A. Shri Pritesh Jain on behalf of Assessee has sought for withdrawal of appeal on the ground that another appeal i.e. ITA No.7524/M/2025, challenging the same impugned order as involved in this case, has already been disposed of, by the Hon'ble Co-ordinate Bench of the Tribunal, vide order dated **27.01.2026**.

3. The Ld. D.R. did not refute the said claim of the Assessee.
4. Thus, in view of above facts, instant appeal is dismissed as withdrawn, being duplicate and/or infructuous.

**Order pronounced in the open court on 11.02.2026.**

**Sd/-  
(JAGADISH)  
ACCOUNTANT MEMBER**

**Sd/-  
(NARENDER KUMAR CHOUDHRY)  
JUDICIAL MEMBER**

Tarun Kushwaha  
Sr. Private Secretary.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.